

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

07.03.2013

OA No. 180/2013 with MA 56/2013

The Advocates are abstaining from work today. I have gone through the pleadings as well as the documents available on record.

The applicant has filed this OA praying for a direction to direct the respondents to decide his representation dated 25.09.2007 (Annexure A/7) and to give him compassionate appointment. Accordingly the respondents are directed to decide the representation of the applicant dated 25.09.2007 (Annexure A/7) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

In view of the order passed in the OA, MA No. 56/2013 for condonation of delay is also disposed of.


(Justice K.S.Rathore)
Member (J)

ahq